FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHAH FERROUS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	SHAH FERROUS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	21/09/2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED /REGISTERED	Registrar of Companies-Mumbai under Companies Act, 2013
4.	CORPORATE IDENTITY NUMBER / ~~LIMITED LIABILITY IDENTITY NUMBER~~ OF CORPORATE PERSON	U27101MH2007PTC174382
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Registered Office: Bldg No. 16, Block No.17, 4th Floor, Mukund Soc, Phase IV, Gavanpada Road, Mulund East, Mumbai, Maharashtra- 400081
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	13/01/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	AJAY KUMAR, 103, A.S. DIAS BUILDING, 1ST FLOOR, 268/272, DR. CAWASJI HORMASJI STREET, MARINE LINES, MUMBAI- 400002. Email: ajayfcs@gmail.com, Tel.: 022-22078438, IP Registration No: IBBI/IPA-002/IP-N00139/2017-18/10377
8.	LAST DATE FOR SUBMISSION OF CLAIMS	11/02/2025

Notice is hereby given that the SHAH FERROUS PRIVATE LIMITED has commenced voluntary liquidation on 13/01/2025.

The stakeholders of SHAH FERROUS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 11/02/2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

AJAY KUMAR
Liquidator
(Regn No. IBBI/IPA-002/IP-N00139/2017-18/10377)

Date: 13.01.2025

Place: Mumbai

THOMAS SCOTT (INDIA)
CIN: L1810MH2010PLC
Regd office: 447, Kewal Industrial Estate, Senapati Bapat Ma
investor.tsil@banggroup.com

ADDENDUM TO THE NOTICE OF 1ST EXTRA ORDI
THOMAS SCOTT (INDIA) LIMITED for the financ
Thursday 16th January, 2025 at 10:00 a.m. through
Audio Visual Means ('OAVM')

Thomas Scott (India) Limited ("the Company") is
GENERAL MEETING (EGM) for the financial year 202
sent through email to those members whose email a
Company and or Depository Participants(s) and to mem
email address, physical copies through permitted mode
Members of the Company for obtaining their approva
notice of 1st EGM for the financial year 2024-25 vide re
EGM has been dispatched to all the members of the Co
provisions of the Companies Act, 2013 read with rules
circulars issued by the Ministry of Corporate Affairs
Resolution No. 3 & 4 for issue and allot 9,52,575 e
Preferential issue basis and for issue and allot 6,06
respectively, to the non-promoters and some Com
Resolution no. 3 & 4 are needed to be approved with
board of directors approved the addendum to the notice
2024-25.

The board of directors further took on records that Pur
National Stock Exchange of India Limited, the correcti
contents of explanatory Statement of Resolution no. 3
Company in its meeting dated 14th January 2025 furt
Resolution no. 3 & 4 and its Explanatory Statement
notice of 1st EGM for the financial year 2024-25
shareholders' approval on modification and correctio
original notice with regards to the Preferential issue
Shares and 6,06,529 Equity Convertible Warrants rese

Subsequent to the issuance of EGM Notice, the Com
appropriate to bring the following further disclosu
stakeholders. Accordingly, this addendum Notice of 1
25 is being issued to the members and all other concer

This addendum shall be deemed to be an integral part
dated 21st December, 2024.

The addendum to the Notice of EGM will also be avail
www.thomasscott.org and on the website of
www.bseindia.com and www.nseindia.com respective

For the shareholders who has already voted by rem
mentioned in the original Notice of the 1st EGM to
21st December, 2024 before the addendum to
queries, if any, to the Scrutinizer on the email id
hours from the receipt of the addendum to the m
year 2024-25 dated 14th January, 2025.

Queries / grievances, if any, with regards to e-voting
Secretary at investor.tsil@banggroup.com.

Place: Mumbai
Date: 14.01.2025 Company

NOTICE

NOTICE is hereby given that certificate for 1070 Equity Shares of UltraTech Cement Ltd. standing in the name of Kishore Arjun Mansukhani has been lost or misplaced and the undersigned have applied to the Company to issue duplicate certificates for the said shares. Any person who has any claim in respect of the said shares should write to Registrar **M/s. KFin Technologies Ltd.** Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate share certificate.

Details of Shares:

Folio No.	Security Certificate No.	Distinctive Nos. From	To
70506866	112733	34779132 –	34780201

Date 15 JAN 2025

Name of Shareholder
Kishore Arjun Mansukhani

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(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

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7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	AJAY KUMAR,103, A.S. DIAS BUILDING, 1ST FLOOR, 268/272, DR. CAWASJI HORMASJI STREET, MARINE LINES, MUMBAI-400002. Tel.: 022-22078438, Email:ajayfcs@gmail.com, IP Registration No:IBBI/IPA-002/IP-N00139/2017-18/10377
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The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:
Date: 13.01.2025
Place: Mumbai

Sd/-
AJAY KUMAR
Liquidator
(Regn No. IBBI/IPA-002/IP-N00139/2017-18/10377)

FORM A
PUBLIC ANNOUNC
(Under Regulation 6 of the Insolvency and
(Insolvency Resolution Process for Corporate

FOR THE ATTENTION OF THE
MIDAS PETROCHEM PR

RELEVANT PARTIC

1.	Name of corporate debtor	Midas Petr
2.	Date of incorporation of corporate debtor	05.11.2003
3.	Authority under which corporate debtor is incorporated / registered	ROC Mum
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51...
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered...
6.	Insolvency commencement date in respect of corporate debtor	13.01.20
7.	Estimated date of closure of insolvency resolution process	12.07.20
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Registrati IBBI/IPA
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered... Email id:
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspo... Email id:
11.	Last date for submission of claims	27.01.20

YA BIRLA FINANCE LIMITED
Office : Indian Rayon Compound, Veraval, Gujarat - 362 266.
Office : 12th Floor, R Teck Park, Nirlon Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

CE [SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

orized Officer of **Aditya Birla Finance Limited (ABFL)** under the Securitisation and forcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred he Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated mentioned** calling upon you being the borrowers **(names and addresses mentioned below)** to repay the interest thereon **within 60 days** from the date of receipt of the said notice.

Canara Bank
Branch : By O Richardson & Cruddas Ltd., shtra-400 008; **E-mail ID :** cb15029@canarabank.com

OTICE [SECTION 13(2)

ada, P. K. Road, 203, Shriram Nagar, CHS. B No. 2, 2nd Floor, aharastra-400 080
shav Pada, P. K. Road, 203, Shriram Nagar, CHS. B No. 2, 2nd an, Maharastra-400 080
P & T Colony, LBS Road, Type A, P Madan Mohan Malaviya Mumbai-400 080.
B II-16, P & T Colony, LBS Road, Type A, P Madan Mohan und (W) Mumbai-400 080.
7, 5TH Floor, B Wing, The Nest, LBS Marg Nahur, Mulund (W),
No. 507, 5TH Floor, B Wing, The Nest, LBS Marg Nahur,

tion 13(2) of the Securitization & Reconstruction of ecurity Interest Act, 2002.
yotsna Ramesh Telang has availed the following Loans / ch from time to time :-

	Loan Amt. (in ₹)	Liability as on 02.01.2025 (in ₹)	Rate of Interest
	36,00,000/-	29,77,721.70	9.35 %+2.00% penal int.
	36,00,000/-	**29,77,721.70**	

re duly secured by way of mortgage of the assets more reunder, by virtue of the relevant documents executed by discharge your liabilities as per the terms and conditions ebt as **NPA on 29.12.2024**. Hence, we hereby issue this ubject Act calling upon you to discharge the entire liability **Lakhs Seventy Seven Thousand Seven Hundred Twenty 01.2025** with accrued and up-to-date interest and other of the notice, failing which we shall exercise all or any of ct Act.
ealing with any of the secured assets mentioned in the t our prior consent. This is without prejudice to any other and/or any other law in force.
-section (8) of Section 13 of the SARFAESI Act, in respect sets.
07.11.2024 to you by Registered Post Ack due to your record.

SCHEDULE
ed / Hypothecated are enumerated hereunder:

ption of Property

Details :- Residential Flat No. 507, on the 5th Floor, in Mts. Carpet (as per index 30 Sq. Mts.) in the Building o. 8, 16, 17, 19, 20 and 21 of old Survey No. 94 part, corresponding to CTS No. 551/27 part and CTS No. 552/9, 552/10, 552/11 & 552/12 of Village : Nahur, Mumbai Suburban District. **✦ Bounded by : ★ North East :** Monte Carlo; **West :** Oberoi Wishpere Tower. 3767. **➢ Asset ID :** 200016970472. **➢ Name of Title**

Sd/-
Authorized Officer, Canara Bank

Canara Bank
Kakad Market, 306, Kibadevi Road, Mumbai-400 002, 2206 5333; **E-mail ID :** cb0223@canarabank.com

CE [SECTION 13(2)

Mistry Building, Dadasaheb Phalke Road, Dadar East
e Krishna Building, Dadasaheb Phalke Road, Dadar
r Dabolkarwadi, B Ward, SRA CHS., J. B. Wadiya
5, 19th Floor, Building No. 10 **"Vighnaharta", ed"** at Tagore Nagar, Village : Hariyali, Near Punjabi mbai-400 083.
Galaxy Complex CHS., Jerbai Wadia Road, Parel

) of the Securitization & Reconstruction of terest Act, 2002.
sh Daji Varekar has availed the following Loans / m time to time :-

Amt.	Liability as on	Rate of Interest

जाहिर सूचना

पत्ता: १६८/१२, जवाहर नगर, गोरेगाव (पश्चिम), मुंबई - ४०० ०६२.

३. मेसर्स पर्ल इंफ्रा
ऑफिसः एफ-४८, प्रोटिल सेंटर ९० फिट रोड, महावीर नगर, कांदिवली पश्चिम, मुंबई - ४०० ०६७.
प्रतिनिधीः त्यांचे पार्टनर .... प्रतिवादी

सूचना घ्या की सन्माननीय न्यायालय सी.आर. क्र. १ मध्ये सन्माननीय न्यायमूर्ती **श्री. आर. एन. रोकडे** यांच्या अध्यक्षतेखाली **१७ फेब्रुवारी, २०२५** रोजी सकाळी ११:०० वा./दुपारी २:४५ वा. किंवा त्यानंतर लवकरात लवकर फिर्यादीच्या वतीने पुढील दिलासा मागण्यासाठी वकील युक्तिवाद सादर करेल.

अ. सन्माननीय न्यायालय कृपया जाहीर करावे की दिनांक ३ जून २०२० रोजी प्रतिवादी क्र. १ आणि २ यांच्यात झालेला डीड ऑफ कन्व्हेन्स (हस्तांतरण करार) बेकायदेशीर, रद्द, अवैध व कायद्याच्या दृष्टिकोनातून अयोग्य असल्याचे घोषित करावे आणि तो करार फिर्यादीवर बंधनकारक नाही. हा करार खोटा, बनावट, दिखावटी व अविश्वसनीय आहे. सन्माननीय न्यायालयाने तो करार रद्द करण्यासाठी आदेश द्यावेत आणि नोंदणी अधिकारी यांना तो करार रद्द व अमान्य करण्यासाठी आवश्यक ती सर्व पावले उचलण्याचे निर्देश द्यावेत.

ब. सन्माननीय न्यायालय कृपया जाहीर करावे की दिनांक २३ जून २०२० रोजी प्रतिवादी क्र. १ आणि २ यांच्याद्वारे वादग्रस्त मालमत्तेसंदर्भात केलेला अपरिवर्तनीय पावर ऑफ अटर्नी करार बेकायदेशीर, रद्द, अवैध व कायद्याच्या दृष्टिकोनातून अयोग्य असल्याचे घोषित करावे आणि तो फिर्यादीवर बंधनकारक नाही. हा करार खोटा, बनावट, दिखावटी व अविश्वसनीय आहे. सन्माननीय न्यायालयाने तो करार रद्द करण्यासाठी आदेश द्यावेत आणि नोंदणी अधिकारी यांना तो करार रद्द व अमान्य करण्यासाठी आवश्यक ती सर्व पावले उचलण्याचे निर्देश द्यावेत.

क. सन्माननीय न्यायालय कृपया आदेश व डिक्री जा.! करावी ज्यामध्ये जाहीर केले जाईल की फिर्यादी हे वादग्रस्त मालमत्तेचे मालक आहेत आणि प्रतिवादी क्र. १ व २ यांना, वादग्रस्त मालमत्ता, म्हणजेच प्लॉट क्र. ३९, ज्याचे एकूण क्षेत्रफळ १,०९१ चौरस गज (९१२.२२ चौ.मी.) आहे आणि जो सर्व्हे क्र. ४७ (पीटी), चिंचोली गाव, तालुका बोरीवली एमएसडीचा भाग आहे, त्यावर कोणतेही हक्क, शीर्षक किंवा स्वारस्य नाही.

ड. सन्माननीय न्यायालय कृपया एक सक्तीचा आदेश (मँडेटरी इंजक्शन) जारी करावा, ज्याद्वारे प्रतिवादी क्र. ३, त्यांचे नोकर, नियुक्त बाउंसर, एजंट आणि त्यांच्या मार्फत दावा करणाऱ्या व्यक्तींना वादग्रस्त मालमत्ता,

THE MAZGAON BUNYAN CO-OP HOUSING SOCIETY LTD.

[illegible] MOTISHAH CROSS LANE, BYCULLA, MUMBAI – [illegible]

अनुक्रमाक २६ ते ३० (दोन्ही समाविष्ट) धारक रु.५०/- (रुपय पन्नास फक्त) प्रत्येकीचे ५ (पाच) पुर्णपणे भरणा केलेले शेअर्स.

ठिकाण: मुंबई
दिनांक: १५.०१.२०२५

सही/-
श्री. नेविल पी. छेडा
वकील, उच्च न्यायालय

नमुना अ

जाहिर अधिसूचना

(इनसॉल्व्हन्सी अँण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (वॉल्युंटरी लिक्वेडेशन प्रोसेस) रेग्युलेशन्स, २०१७ चे नियम १४ अन्वये)

शाह फेरोस प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

१	कॉर्पोरेट ऋणकोचे नाव	**शाह फेरोस प्रायव्हेट लिमिटेड**
२	कॉर्पोरेट ऋणकोची स्थापना तारीख	२१.०९.२००७
३	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट ऋणको स्थापना/नोंदणीकरण झाले आहे	कंपनी कायदा २०१३ अंतर्गत कंपनी निबंधक, मुंबई
४	कॉर्पोरेट ऋणकोचे कॉर्पोरेट ओळख क्र. /मर्यादित दायित्व ओळख क्रमांक	यु२७१०१एमएच२००७पीटीसी१७४३८२
५	कॉर्पोरेट ऋणकोचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचे (काही असल्यास) पत्ता	**नोंदणीकृत कार्यालय:** इमारत क्र.१६, ब्लॉक क्र. १७, ४था मजला, मुकुंद सोसा., फेझ ४, गवाणपाडा रोड, मुलुंड पुर्व, मुंबई, महाराष्ट्र-४०००८१.
६	कॉर्पोरेट ऋणकोंच्या संदर्भात दिवाळखोरी प्रारंभ तारीख	१३.०१.२०२५
७	परिसमापकाचे नाव, पत्ता, इमेल व दुरध्वनी क्र./नोंदणी क्र.	अजय कुमार, १०३, ए.एस. डायस इमारत, १ला मजला, २६८/२७२, डॉ. कावसजी होरमसजी स्ट्रीट, मरीन लाईन्स, मुंबई-४००००२. दूर.:०२२-२२०७८४३८, ई-मेल: ajayfcs@gmail.com, नोंदणी क्र.: आयबीबीआय/आयपीए-००२/ आयपी-एन००१३९/२०१७-१८/१०३७७
८	दावा सादर करण्याची अंतिम तारीख	११.०२.२०२५

येथे सूचना देण्यात येत आहे की, दिनांक १३.०१.२०२५ रोजी **शाह फेरोस प्रायव्हेट लिमिटेड** ऐच्छिक दिवाळखोरी प्रारंभ झाली आहे.

शाह फेरोस प्रायव्हेट लिमिटेड यांच्या धनकोंना येथे कळविण्यात येत आहे की, बाब क्र.७ मध्ये नमूद पत्त्यावर अंतरीम ठराव अधिकाऱ्याकडे ११.०२.२०२५ रोजी किंवा त्यापूर्वी त्यांच्या दाव्याचे पुरावे सादर करावे.

आर्थिक धनकोंनी त्यांचे दाव्याचे पुरावे फक्त विद्युत स्वरूपातच सादर करावेत. अन्य इतर धनकोंनी त्यांच्या दाव्याचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा विद्युत स्वरूपात सादर करावेत.

दाव्याचे चूकीचे किंवा फसवे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

परिसमापकाचे नाव व स्वाक्षरी:

सही/-
अजय कुमार
परिसमापक
(नोंदणी क्र.: आयबीबीआय/आयपीए-००२/ आयपी-एन००१३९/२०१७-१८/१०३७७)

दिनांक: १३.०१.२०२५
ठिकाण: मुंबई

लिमिटेड

PUBLIC NOTICE

...tice is hereby given that the Certificate(s) for the under mentioned Equity Sha...
...[illegible] misplaced and the holder(s)/ Purchaser(s) of...

observations received from SEBI vide letter bearing reference number SEBI...
N/2024/40193/1' dated Tuesday, December 31, 2024, incorporated in the Letter...
otherwise disclosed in the Letter of Offer.

...ccessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.ga...
...ger to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com,...

...m: The Public Shareholders who are holding Equity Shares in electronic/demateri...
...ch their respective Selling Broker indicating to their Selling Broker the details of Eq...
Shareholders should tender their Equity Shares before market hours close on the...
...ph 8.15. titled as *'Procedure for tendering the Equity Shares held in Dematerialized...*

...he provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's pres...
...or transfer of securities shall not be processed unless the securities are held in dem...
...cordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD...
...n physical form are allowed to tender shares in an open offer. Such tendering shal...
...c Shareholders holding Equity Shares in physical form as well are eligible to tend...
...) Regulations. Public Shareholders who are holding Equity Shares in physical form...
...ive Selling Broker along with the complete set of documents for verification procedur...
...e transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., b...
...s registered with the Target Company) and duly witnessed at the appropriate place, (...
...luly completed and signed in accordance with the instructions contained therein, by s...
...) in the same order in which they hold Equity Shares, and (v) any other relevant docu...
...lution/specimen signature), notarized copy of death certificate and succession certifica...
...e. For further information, kindly refer to the Paragraph 8.14. titled as *'Procedure for te...*
...r.

...t of the Letter of Offer: Public Shareholders who have acquired Equity Shares but wh...
..., or unregistered owners or those who have acquired Equity Shares after the Identified...
...te in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders...
...www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on pro...
Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholde...
...application in plain paper in writing signed by all shareholder(s), stating name, addre...
...ber of shares tendered and other relevant documents. Such Public Shareholders have...
...ailable by Stock Exchanges before the closure of the Offer. For further information, kin...
...*res in case of non-receipt of the Letter of Offer'* on page 47 of the Letter of Offer.

...statutory approvals are required for the Offer except as mentioned in the Letter of Of...
...*utory Approvals and conditions of the Offer'* at page 41 of Letter of Offer.

...ugh Stock Exchange mechanism made available by BSE Limited in the form of sepa...
...) Regulations, SEBI circular bearing reference number CIR/CFD/POLICYCELL/1/2015 ...
.../CIR/P/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing num...
...by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615...
...areholders participating in the tender offers. Upon finalisation of the entitlement, only acc...
...areholders. The lien marked against unaccepted shares shall be released. The detailed...
...ism is specified under the Paragraph 8 titled as *'Procedure for Acceptance and Settlemen...*

	Tentative Schedule Day and Date	ACTUAL SCHE... DAY AND DA... (UPON RECEIPT O... OBSERVATION L...
	Friday, September 20, 2024	Friday, September...
...ewspapers	*Tuesday, September 24, 2024*	Tuesday, September...
	Friday, September 27, 2024	Friday, September...
...(s)#	*Wednesday, October 16, 2024*	Wednesday, Octobe...
...er of Offer	*Monday, October 21, 2024*	Tuesday, December...
	Wednesday, October 23, 2024	Thursday, January...
...Shareholders of the Target ...ers on the Identified Date	*Wednesday, October 30, 2024*	Thursday, January...
...dations of the independent	*Tuesday, November 05, 2024*	Tuesday, January 1...

SHAH FERROUS PRIVATE LIMITED

BLD. NO.16, BLOCK NO.17, 4TH FLOOR, MUKUND SOC.
MULUND EAST, MUMBAI- 400081.
CIN: **U27101MH2007PTC174382**

CERTIFIED TRUE COPY OF THE SPECIAL RESOLUTION PASSED AT THE EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF SHAH FERROUS PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT BLDG NO. 16, BLOCK NO.17, 4TH FLOOR, MUKUND SOC, PHASE IV, GAVANPADA ROAD, MULUND EAST, MUMBAI, MAHARASHTRA- 400081 ON MONDAY 13TH JANUARY, 2025 AT 11:00 A.M.

ITEM NO. 01

TO APPROVE THE VOLUNTARY LIQUIDATION OF THE COMPANY AND APPOINTMENT OF A LIQUIDATOR THEREOF

(Passed as a Special Resolution)

"**RESOLVED THAT** pursuant to the provisions of section 59 of Insolvency and Bankruptcy Code, 2016 and other applicable provisions of all other applicable statutes read with applicable provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 the company be liquidated voluntarily subject to order of National Company Law Tribunal pursuant to section 59 (7) & (8) of Insolvency and Bankruptcy Code, 2016.

RESOLVED FURTHER THAT pursuant to provisions of section 59(5) upon passing of this Special Resolution voluntary liquidation proceedings in respect of the company be deemed to have commenced from the date of passing of this resolution subject to approval of the creditors under proviso to section 59 (3) of Insolvency and Bankruptcy Code, 2016.

RESOLVED FURTHER THAT pursuant to provisions of section 59(3)(c) of Insolvency and Bankruptcy Code, 2016, and applicable provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, **Mr. Ajay Kumar, Insolvency Professional** registered with Insolvency and Bankruptcy Board of India with Registration No. **IBBI/IPA-002/IP-N00139/2017-18/10377** be and is hereby appointed as Liquidator of the company for the purpose of Voluntary Liquidation of the company at a remuneration of Rs. 5,00,000/- (Rupees Five Lakhs) plus applicable rates of GST and other cesses and reimbursement of actual out of pocket expenses for the winding up of the affairs of the company on the following Terms & Conditions:

(i) The remuneration payable to the Liquidator shall form part of the Liquidation cost as per Regulation 7 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

(ii) Rs. 2,00,000/- (Rupees Two Lakhs) of his remuneration shall be paid to the liquidator at the time of his appointment and the balance of Rs. 3,00,000/- (Rupees Three Lakhs) shall be paid to him in accordance with Section 53 of Insolvency and Bankruptcy Code, 2016 read with Regulation 35 of IBBI (Voluntary Liquidation Process) Regulations, 2017.

(iii) The Liquidator shall be entitled to exercise all the powers given to him and to discharge all his duties under section 59 of Insolvency and Bankruptcy Code, 2016 and other applicable provisions of other applicable statues read with applicable provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 as may be required for dissolution of the company and for all matters incidental and consequential thereto.

(iv) Pursuant to Regulation 34 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions of all applicable statues, the liquidator is authorised to open a new Bank Account in the name of the company followed by words 'in Voluntary Liquidation' in a Scheduled Bank and to credit all receipts by him as liquidator and to transfer all moneys in existing Bank Accounts to the new Bank Account for Voluntary Liquidation and use the said money in accordance with Section 53(1) of Insolvency and Bankruptcy Code, 2016.

RESOLVED FURTHER THAT pursuant to the provisions of Regulation 4 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 the company from the liquidation commencement date cease to carry on business except as required for the beneficial winding up of its business but its existence to continue until it is dissolved under section 59(8) of Insolvency and Bankruptcy Code, 2016.

For, **Shah Ferrous Private Limited**

(HARSHAD VRAJLAL SHAH)

Director

DIN: **01663829**

SHAH FERROUS PRIVATE LIMITED

BLD. NO.16, BLOCK NO.17, 4TH FLOOR, MUKUND SOC.
MULUND EAST, MUMBAI- 400081.
CIN: **U27101MH2007PTC174382**

EXPLANATORY STATEMENT PURSUNAT TO SECTION 102 OF THE COMPANIES ACT, 2013

For Item No. 1

The Board of Directors of the Company at its meeting held on 27.12.2024, approved the Voluntary Liquidation of the Company in accordance with the provision of section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and the provisions of the Companies Act, 2013 as may be applicable in this regard.

Since it is observed that business of the Company has become commercially unviable and for the past few years it is not profitable to continue business activities, it has been thought prudent to wind up the operations of the Company and to distribute the assets lying with the Company to shareholders as per their respective holdings in the Company after payment of all creditors and statutory dues.

The voluntary liquidation shall be effected in accordance with provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017. Section 59 of Insolvency and Bankruptcy Code, 2016 provides that the voluntary liquidation shall require the approval of the shareholders by a Special Resolution. Hence, the said resolution is proposed to be passed as a Special Resolution.

In accordance with the provisions of Section 59(3)(c) of Insolvency and Bankruptcy Code, 2016, it is proposed to appoint Mr. Ajay Kumar, Insolvency Professional, registered with Insolvency and Bankruptcy Board of India having registration no. IBBI/IPA-002/IP-N00139/2017-18/10377 as the Liquidator for the proposed Voluntary liquidation process at such remuneration as provided in the proposed resolution.

Copy of Declaration of Solvency signed by all directors and duly notarised is available for inspection by members during the office hour from 09.00 A.M. to 05.00 P.M. on all working days, except Saturdays and Sundays, at the Registered Office of

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the Company, till the date of the ensuing Extra-ordinary General Meeting. None of the Directors of the Company and/or their respective relatives shall be considered to be concerned or interested in the proposed Special Resolution.

By Order of the Board of Directors,
For, Shah Ferrous Private Limited

(HARSHAD VRAJLAL SHAH)
Director
DIN: 01663829

Registered Office:
Bldg No. 16, Block No.17,
4th Floor, Mukund Soc,
Phase IV, Gavanpada Road,
Mulund East, Mumbai,
Maharashtra- 400081

Consent by shareholders for shorter notice

[Pursuant to section 101(1) of the Companies Act, 2013]

To

The Board of Directors,

SHAH FERROUS PRIVATE LIMITED

Bldg No. 16, Block No.17, 4th Floor,

Mukund Soc, Phase IV, Gavanpada

Road, Mulund East, Mumbai,

Maharashtra- 400081

I, Harshad Vrajlal Shah, Son of Shri Vrajlal Shah, member of the Company holding (9,09,995 Equity shares of Rs. 10/- each) constituting 99.99% hereby give my consent, pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on Monday, 13th January, 2025 at 11.00 P.M. at shorter notice.

H.V.S.

(HARSHAD VRAJLAL SHAH)

Member

Date: 06.01.2025

Consent by shareholders for shorter notice

[Pursuant to section 101(1) of the Companies Act, 2013]

To

The Board of Directors,

SHAH FERROUS PRIVATE LIMITED

Bldg No. 16, Block No.17, 4th Floor,

Mukund Soc, Phase IV, Gavanpada

Road, Mulund East, Mumbai,

Maharashtra- 400081

I, Shrenik Harshadrai Shah, Son of Shri Harshadrai Vrajlal Shah, member of the Company holding (5 Equity shares of Rs. 10/- each) constituting 0.01% hereby give my consent, pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on Monday, 13th January, 2025 at 11.00 P.M. at shorter notice.

(SHRENIK HARSHADRAI SHAH)

Member

Date: 06.01.2025